

DIVISION BENCH

ITEM NO. 114

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA No.780/2025 IN CP (IB) No.49/ALD/2021

CORAM:

1. SH. PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)
2. SH. ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)

Date of Order: 19th November, 2025

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KEELER INDUSTRIES LIMITED V/S LDR DEVELOPERS PVT LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shubham Paliwal with
Ms. Komal Bihani &
Ms. Kinjal Sharma Advs. : *For the Financial Creditor*

Sh. Anil Kumar, PCS. : *For the Corporate Debtor*

Sh. Bharat sood, Adv. : *For the Interim Resolution Professional*

Sh. Sandeep Chandna, IRP : *Present in person*

ORDER

IA No.780/2025

1. This application has been filed U/s 12A of the Code. CIRP cost has also been paid.
2. Accordingly, as per prayer made in the IA, CIRP stands withdrawn and the present IA No.780/2025 stands disposed off along with the main petition CP (IB) No. 49/ALD/2021.
3. If any other application connected with CP (IB) No.49/ ALD/2021 is pending, at present would also stand disposed off accordingly.

-Sd-
(Ashish Verma)
Member (Technical)
19th November, 2025

Shubhangi Singh
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)